

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRL. MP. No. 19136-19138/2015 in Criminal Appeal Diary No(s).
34693/2015

RAKESH AGARWAL

Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE
AT ALLAHABAD THROUGH ITS REGISTRAR GENERAL

Respondent(s)

(With exemption from surrendering and office report)

Date : 17/11/2015 These applications were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBERS]

For Appellant(s) Mr. V. K. Shukla, Adv.
 Mr. A. Mehrotra, Adv.
 Dr. Rajeev Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

CRL.MP.Nos.19136-19138/2015 for exemption from
surrendering are rejected. However, the appellant is
granted two weeks' time to file proof of surrender.

(ASHIMA CHHABRA)
SR. P.A.

(CHANDER BALA)
COURT MASTER